†403. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

[RAJYA SABHA]

- (a) whether Government has prepared any plan to give pension to labourers of unorganised sector; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The Government has been implementing Indira Gandhi National Old Age Pension Scheme. All citizens above the age of 60 years and living below poverty line are eligible for benefits under the scheme. For persons above the age of 80 years, the amount of pension has been raised from ₹ 200/- to ₹ 500/- per month. More than 2.18 crore persons have availed benefits under the scheme as on 31.03.2014.

(b) Not Applicable.

Labour laws reforms

404. SHRI SHANTARAM NAIK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government proposes to bring in reforms in Labour Laws in order to attract foreign investments or otherwise;
 - (b) which are the acts proposed to be amended;
 - (c) the essential features of these amendments, Act-wise;
- (d) whether the State Governments have been consulted in the matter, and if so, the details thereof; and
 - (e) whether the stakeholders' views have been taken into consideration?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The Ministry of Labour and Employment keeps receiving demand to amend the labour laws from various stake holders from time to time in order to bring them in tune with better enforcement of labour laws, streamlining inspection mechanism, more coverage of labour rights and with the emerging needs of the economy which includes facilitating investment. The provisions †Original notice of the question was received in Hindi.